

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 393 OF 2011

Friday, this the 27th day of May, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

S.H.Mohanned Shafi
Village Extension Officer
Kadamat Island
Union Territory of Lakshadweep
Pin – 682 556

... Applicant

(By Advocate Mr.M.V.Thamban)

versus

1. The Administrator
Union Territory of Lakshadweep
Kavaratti Pin – 682 555
2. The Director (Services)
Union Territory of Lakshadweep
Kavaratti Pin – 682 555
3. Sub Divisional Officer
Union Territory of Lakshadweep
Kavaratti Pin – 682 556

... Respondents

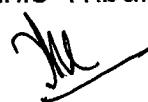
(By Advocate Mr.S.Radhakrishnan)

The application having been heard on 27.05.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

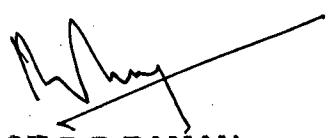
The applicant challenges his transfer from Kadamat to Minicoy Island on promotion, mainly on two grounds, (i) that his representation has not been disposed of as directed in Annexure A-3 order passed by this Tribunal in his previous OA before effecting the present transfer and (ii) his transfer is perhaps due to bogus complaint made against him. At the time of admission an interim order was passed by this Tribunal and the matter



came up for further consideration today. Mr.S.Radhakrishnan, counsel for respondents placed on record an order passed by the appropriate authority disposing of the representation as directed in Annexure A-3. As per the order the representation stands dismissed. As regards the second contention that a complaint was made by some political party but it has been found to be bogus. If so, there is no room to think that his transfer is on such a complaint. At any rate, his transfer is on promotion. If it was due to any bogus complaint as alleged by him, it would not have been passed on promotion. Therefore, both grounds fail.

2. The counsel for applicant submitted that he has not received a copy of the order disposing of his representation. Counsel for respondents will serve a copy of the order on the applicant. OA is dismissed. No costs.

Dated, the 27th May, 2011.



JUSTICE P.R.RAMAN
JUDICIAL MEMBER

VS